

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P. (C) No. 5500 of 2008

Ram Chandra Gope and Ors.Petitioners

Versus

The State of Jharkhand and OthersRespondents

.....
CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

.....
For the Petitioners : Mr. Arun Kumar, Advocate

For the Respondents : Mr. P. C. Roy, S.C.(L&C)-I

.....

05/08.09.2021

Learned counsel for the petitioners, Mr. Arun Kumar has submitted that in compliance of order dated 18.02.2020, the requisites etc. for issuance of notice upon substituted legal heirs of respondent No.5 namely 5 (i) Munni Devi, W/o late Bishwanath Gope 5(ii) Umawati Kumari, D/o late Bishwanath Gope, 5(iii) Saneha Kumari D/o late Bishwanath Gope, 5(iv) Satyam Kumar Yadav, S/o late Bishwanath Gope 5(v) Uttam Kumar Yadav, S/o late Bishwanath Gope, All resident of Village- Nathpur, P.O & P.S.- Ghaghra, District -Gumla, could not be filed.

Learned counsel for the petitioners has further submitted that notice may also be issued upon respondent No.6- Sudeshwari Gope, S/o late Ramjee Gope, resident of Village- Nathpur, P.S- Ghaghra, District -Gumla.

Learned counsel for the State, Mr. P. C. Roy, S.C.(L&C)-I has no objection.

Considering the same, by way of last chance, the petitioners is granted one week time to file requisites etc. for issuance of notice upon substituted legal heirs of respondent No.5 as well as upon respondent No.6 under both process i.e. under registered cover with A/D as well as under ordinary process, for which requisites etc. must be filed within a period of one week.

Put up this case after service of notice.

Office is directed to reflect the name of learned counsel, Mr. P. C. Roy, S.C.(L&C)-I in place of learned counsel, Mr. L.K. Lal, S.C. (L&C).

(Kailash Prasad Deo, J.)